[30 November, 1999] RAJYA SABHA

1	2	3	4	5	6	7
Uttar Pradesh West Bengal NCT of Delhi	5956.2 3396.9 690.0	3179.1 2135.2	11312.6 4974.6 1063.2	7618.4 2934.7	10706.5 4355.3 252.7	7093.8 1656.4
TOTAL	43594.5	18611.9	50885.5	24811.1	59775.5	29178. 2

NOTE: The States, against which no Revenue deficits have been shown, were in surplus in those years.

Illegal Narcotics Trade

*37. SHRIMATI KAMLA SINHA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the thriving Delhi-Chennai-Colombo international narcotics racket;

(b) if so, whether the kingpins of the narcotics trafficking racket between Delhi and Sri Lanka and their contacts'agents in the country have been identified;

(c) if so, what are the details thereof; and

(d) what steps have been taken by Government to end the illegal narcotics trade and to deal with the persons involved in the racket in accordance with law?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DHANANJAYA KUMAR): (a) Government is aware of. narcotics smuggling on Indo-Sri Lanka sector.

(b) and (c) Some of the key players have been identified. In a case of seizure of 14.5 kg of heroin, 1.10 kg of opium and 175 gms poppy granules on 7.6.99 from a farm-house in Delhi, 2 Indians and 5 Sri Lankans were arrested. These included some key players.

(d) Significant steps taken by the Government to prevent and check smuggling of narcotic drugs include constant vigil, stepping up of enforcement efforts, vesting of powers in BSF and Coast Guards under the Customs Act to interdict narcotic drugs on the borders and holding of regular Coordination meetings by Directorate of Revenue Intelligence with Sri Lankan Authorities, amongst other. Action against arrested persons is taken under the provisions of the.narcotics laws.-